

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2708/2002

(A)

Thursday, this the 31st day of October, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Baljit Singh
81, Goodwill Apartments
Sector XIII
Rohini, Delhi-85

...Applicant

(By Advocate: Shri S.K.Gupta)

Versus

1. Govt. of NCT of Delhi
through the Chief Secretary
Players' Building
I.P.Estate
New Delhi-2
2. Director
Dept. of Prevention of Food Adulteration
A-20, Lawrence Road Industrial Area
Delhi
3. Shri S.P.Singh
Director
Dept. of Prevention of Food Adulteration
A-20, Lawrence Road Industrial Area
Delhi
4. Shri Ashok Bakshi
Special Secretary (Medical)
& Ex-Director (retired)
through the Director
Dept. of Prevention of Food Adulteration
A-20, Lawrence Road Industrial Area
Delhi
5. Shri M.N.Mathur
through the Director
Dept. of Prevention of Food Adulteration
A-20, Lawrence Road Industrial Area
Delhi

..Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

Learned counsel for respondents had stated at the bar that during the pendency of the present proceedings, an order has already been passed dismissing the applicant from service. The present proceedings had been initiated

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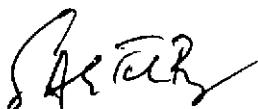
(2)

and the applicant prayed for quashing of the inquiry report and for appointment of another inquiry officer.

(5)

2. In face of the facts that the final orders have already been passed, learned counsel for applicant states that he would challenge the said order dismissing the applicant from service in accordance with law before the appropriate authority.

3. Present OA is dismissed as withdrawn making it clear that nothing said herein should be taken as an expression of opinion on the merits of the matter.


(S.A.T. Rizvi)
Member (A)


(V.S. Aggarwal)
Chairman

/sunil/